(c) what steps Government have taken ...in the matter?

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THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHM DUTT): (a) Yes, Sir

(b) and (c) The major demands made by the Coffee growers relate revision of Minimum Release Price, waiver of export duty, more representation to growers in the Board, a grower member should be the Chairman of the Coffee Board payment of first instalment equal to Minimum Release Price to growers.

Decision regarding revision of Minimum Release Price is expected to be taken soon. While imposing export duty it is ensured that the growers' remunerative return and exporters' profit margin is kept intact and only half of the windfal gain beyond a base price so arrived is charged as the export duty.

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The composition of the Board was reviewed as recently as in August, 1984 to provide more balanced representation. Chairman, Coffee Board has to be a Government official with administrative experience who could take an overall view on an issue keeping in mind the various interests involved in coffee industry. Besides he acts as the Chief Executive.

The first instalment of payment to growers being equal to the Minimum Release Price may not be in the interest of coffee growers because the Board will have to arrange for payment through overdrafts at a higher rate of interest which will reduce the net payment to the growers considerably.

1386. [Transferred to the 14th August. 1986].

Conversion of loan given to Karnatalea from short term to medium term loans

to Questions

1307. SHRI D. B. CHANDRA GOWDA: Will the Minister of FINANCE be pleased to state:

- (a) whether the Karnataka Government have urged the Central Government to convert the short-term loans which were made available to the State Government under drought relief assistance, into medium-term loans;
- (b) if so, what is the reaction of the Central Government thereto; and
- (c) by when a final decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI): (a) No request has been received from the Government of Karnataka for conversion of short term loans into medium term loans for drought relief.

(b) and (c) Do not arise.

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Request for Ban on import of raw silk by Exporters

1308. SHRI D. B. CHANDRA GOWDA: Will the Minister of TEXTILEA be pleased to state:

- (a) whether Government are aware that the silk industry in the South particularly in Karnataka State has been severely affected due to imports of raw silk exporters under the replenishment scheme and advance licencing scheme;
- (b) if so, whether Government of Karnataka has urged the Central Government to put a ban on import of silk by exporters under replenishment of export production and advance licencing scheme; and